

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

(through hybrid mode)

ITEM No. 123

IA(IBC)/1524(CH)2024

in

CP(IB) No.80/Chd/Chd/2021  
(Admitted)

**IN THE MATTER OF:-**

Kudos Chemie Ltd.

...Petitioner

Versus

Rahul Sales Ltd.

...Respondent

**Under Section: 9, 60(5),IBC 2016**

**Order delivered on 15.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the applicant in IA  
No.1524/2024**

: Mr. Pulkit Goyal, Advocate

**ORDER**

IA No.1524/2024 has been filed under Section 60(5) of the I&B Code, 2016 seeking appropriate directions to respondents for cancelling/setting aside the sale deeds.

Heard. Issue notice of this application to the respondent(s)/non-applicants for 18.07.2024 and *Dasti* notice be given to Id. counsel for the applicant for effecting service upon the respondent(s). Reply if any, by respondents as well as affidavit of service be filed on or before the date fixed.

List on 18.07.2024, in the supplementary list.

Sd/-  
**(UMESH KUMAR SHUKLA)  
MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)  
MEMBER (JUDICIAL)**